

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA.No.851/2019**

**Dated Monday, the 8<sup>th</sup> day of July, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

K. Gayathri

No. 4/60 A, Srinivasapuram I Main Road

Korattur Chennai – 600 076.

**... Applicant**

By Advocate M/s P Rajendran

Vs

The Union of India represented by

The Chief Postmaster General

Tamil Nadu Circle,

Chennai 600 002.

**... Respondent**

By Advocate Mr.Su.Srinivasan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondent to consider the case of the applicant for compassionate appointment in the light of the orders passed by this Tribunal in OA No. 1030/2013 dated 8.3.2016 and pass appropriate orders thereon within a time limit to be fixed by this Tribunal.”

2. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents.
3. When the matter came up for hearing, learned counsel for the applicant would submit that her representation dated 18.12.2018 given to the competent authority is pending as Annexure A-6 and no order is passed even after completion of more than one year. She will be satisfied if the representation is considered and orders are passed.
4. In view of the limited submission, the competent authority is directed to place the matter before the Circle Relaxation Committee and pass a speaking order within a period of three months from the date of receipt of a copy of this order.
5. The OA is disposed of at the admission stage.

**(T.JACOB)  
MEMBER (A)**

**08.07.2019**

M.T.

**(P.MADHAVAN)  
MEMBER (J)**